

Central Administrative Tribunal, Principal Bench

Review Application No.168 of 2001 in  
Original Application No.1488 of 2000

New Delhi, this the 1st day of August, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. S.A.T. Rizvi, Member(A)

(B)

1. Jatadhar Singh s/o Jagdish Singh
2. Bhawan Chandra s/o Tará Datt Joshi
3. Shri Bhagwan Singh s/o Nand Ram
4. Chandra Bahadur s/o Tul Bahadur
5. Rohtas Kumar s/o Jeet Ram
6. Jhawalal s/o Mangal Prasad
7. Ratan Lal s/o ~~Joti~~ Prasad
8. Shyamalal s/o Sam Prasad Ram
9. Braham Singh s/o Ram Chandra
10. Rajendra Kumar s/o Nahar Singh
11. Madanlal s/o Budh Ram
12. Sahab Singh s/o Dalip Singh
13. Shankar Singh s/o Bhagwan Singh
14. Rai Singh Pathania s/o Bhar Singh
15. Nafe Singh s/o Goverdhan Singh
16. Lal Chand s/o Gopal Chand
17. Baba Lal s/o Gansi Ram
18. Balwan s/o Umad Singh
19. Mahipal Singh s/o Lal Singh
20. Iswar Singh s/o Saroop Singh
21. Chhote Singh s/o Rang Bahadur Singh
22. Dharam Singh s/o Data Ram
23. Udai Singh s/o Bisan Singh
24. Ram Singh s/o Dharam Singh
25. Om Prakash s/o Chattar Singh
26. Balbir Singh s/o Amilal
27. Chandi Prasad s/o Nand Ram
28. Ramesh Chand s/o Khem Chand
29. Iswar Singh s/o Ram Bhagat
30. Chattar Singh s/o Risal Singh
31. Gopal Singh s/o Soban Singh
32. Ram Singh s/o Man Singh
33. Harpal Singh s/o Kishan Singh
34. Mangal s/o Guniya Ram
35. Gauri Datt s/o Daya Kishan
36. Bhim Singh s/o Jodha Ram
37. Mukesh Kumar s/o Bahori Lal
38. Vinod Kumar s/o Hari Lal
39. Kanti Prasad s/o Shri Niwas
40. Raj Kumar s/o Purom Singh
41. Mahabir Singh s/o Man Singh
42. Shub Kumar Tyagi s/o Shri C.K. Singh
43. Hoshiar Singh s/o Pratap Singh
44. Bhushan Kaur s/o Laxman Dass
45. Prem Prakash s/o Lt. Shri Hari Ram
46. Ravi Shankar s/o Lt. Suraj Prem Kanth
47. Ram Singh s/o Chhutylal
48. Vijay Kumar s/o Chhetylal
49. Anjad Dhawaj s/o Lt. Anodey Lal
50. Ajit Kumar s/o Lt. Ishwar
51. Vinod Kumar s/o Shri Laxman Prasad
52. Mahesh Singh s/o Shri Phirey Singh
53. Hira Singh s/o Shri Bhagmal
54. Sambu Nath Sharma s/o Ram Nath Sharma

55. Man Singh s/o Shri Subay Singh  
(By Advocate: Shri M.K.Gupta)

- Applicants

Versus

1. Union of India  
The Secretary  
Ministry of Defence  
New Delhi-1
2. The Engineer-in-Chief  
Army Headquarters  
Kashmir House,  
New Delhi-1
3. The Chief Engineer  
Western Command  
Chandimandir  
Chandigarh
4. The Chief Engineer  
Delhi Zone  
Delhi Cantt.  
New Delhi-10
5. The Commander Works Engineer (Project)  
Delhi Cantt.  
New Delhi-10
6. The Commander Works Engineer (Utility)  
Delhi Cantt.  
New Delhi-10

- Respondents

(By Advocate: Shri R.N.Singh, proxy for Shri R.V.Sinha)

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

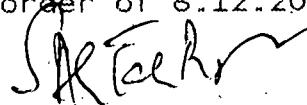
By the present Review Application, respondents seek review of an order of 6.12.2000 in OA-1488/2000.

2. Applicants working as Lift Operators in the Military Engineering Service, by the aforesaid OA, have claimed parity of pay-scales with the Lift Operators working in the C.P.W.D. In the order under review, a reference was made to an order passed by the Full Bench in OA-525/98 decided on 9.10.2000, wherein a claim similar to the one claimed in the aforesaid OA, was granted. In the circumstances, a similar relief was directed to be granted

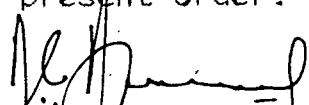


to the applicants herein. Liberty was given to the applicants-Lift Operators to place the issue of parity of pay scales before the National Council of the Joint Consultative Machinery for its consideration and direction was issued to convene a meeting of the National Council of the JCM within the stipulated period of four months from the date of receipt of a copy of the order. By the present application, it is, inter alia, pointed out that the aforesaid issue of grant of parity of pay scales is not required to be placed before the Joint Consultative Machinery but has to be placed before the departmental committee.

3. In view of the above, we clarify that the issue of grant of parity of pay scales may now be placed before a departmental committee instead of National Council of the Joint Consultative Machinery, as directed in the order under review. Respondents are now granted a period of three months to carry out the directions contained in the order of 6.12.2000, as clarified by the present order.



( S.A.T. Rizvi )  
Member(A)



( Ashok Agarwal )  
Chairman

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